Mercy petitions pending with Government

696. SHRI GOVINDRAO WAMANRAO ADIK: SHRI SANJAY RAUT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number and details of the mercy petitions pending with Government as on 1st October, 2009;
 - (b) the details of petitions cleared by Government during the last one year; and
 - (c) the steps taken and being taken to clear the petitions still pending with Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Twenty seven mercy petitions involving 49 condemned prisoners are pending with Government as on 1st October, 2009. The details of pending petitions is given in Statement (See below).

- (b) Nil.
- (c) The cases of mercy petitions on receipt are processed expeditiously in consultation with the concerned Governments/Departments for a final decision of the President of India under Article 72 of the Constitution. However, the power under Article 72 of the Constitution does not contain any limitation as to the time, in which the power conferred might be exercised.

Statement

Details of pending mercy petitions under article 72 of constitution from condemned prisoner

(As on 1st October, 2009)

- 1. Gurmeet Singh, Uttar Pradesh
- 2. Shyam Manohar, Sheo Ram, Prakash, Suresh, Ravinder and Harish, Uttar Pradesh.
- 3. Dharmender Kumar and Narender Yadav, Uttar Pradesh.
- 4. Piara Singh, Sarabjit Singh, Gurdev Singh and Satnam Singh, Punjab.
- 5. Shobhit Chamar, Bihar.
- 6. Mohan and Gopi, Tamil Nadu.
- 7. Molai Ram and Santosh, Madhya Pradesh.
- 8. Dharam Pal, Haryana.
- 9. Mahender Nath Das, Assam.
- 10. S.B. Pingale, Maharashtra.
- 11. Jai Kumar, Madyha Pradesh.

- 12. Suresh and Ramji, Uttar Pradesh.
- 13. Murugan, Santhan and Arivu, Tamil Nadu.
- 14. Sheikh Meeran, Selvam and Radhakrishnan, Tamil Nadu.
- 15. Om Prakash, Uttarakhand.
- 16. Devender Pal Singh, Delhi.
- 17. Simon, Ghanaprakash, Madaih, Bilavendra, Karnataka.
- 18. Praveen Kumar, Karanataka.
- 19. Satish, Uttar Pradesh.
- 20. Sushil Murmu Jharkhand.
- 21. Mohd. Afzal, Delhi.
- 22. Saibanna, Karnataka.
- 23. Kunwar Bhadur Singh and Karan Bahadur Singh, Uttar Pradesh.
- 24. Laliya Doom and Shivlal, Rajasthan.
- 25. Jafar Ali, Uttar Pradesh.
- 26. Sonia and Sanjeev, Haryana.
- 27. Bandu Baburao Tidake, Karnataka.

Tracing of origin of terror strikes in India

697. SHRI SANJAY RAUT:

SHRI GOVINDRAO WAMANRAO ADIK:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has traced the origin of terror strikes in India to the United States of America or other foreign countries;
 - (b) if so, the findings of the probe; and
- (c) the steps taken by Government to locate and eliminate the origin and source of terrorism in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) to (c) While the origin of cross border terrorist strikes lies in Pakistan, available inputs also indicate that some other countries have been used as transit points for infiltrating terrorists and logistics.

Investigations into a number of terrorist strikes have culminated in the commencement of trial in the appropriate court.

The Government has been consistent in its demands to Pakistan to dismantle the terrorist